

FIR No. RC-DAI-2019-A-0042 dated 29.12.2019
CBI Vs. Anoop Joshi & Anr.
U/s 120B IPC r/w Sec. 7A of PC Act and
Section 7A PC Act 1988

16.08.2020.

Present:- Sh. Sanjay Abbot alongwith Sh. Arshdeep Singh and Sh. Aditya Chopra, Ld. Counsels for the applicant Rajesh Dhanda alongwith applicant in person through VC.
Sh. Neetu Singh, Ld. PP for CBI alongwith IO DSP Sh. Atul Hajela.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

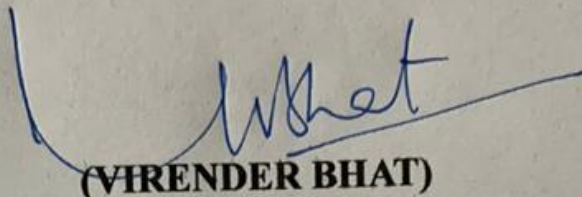
Arguments heard on the application.

During the course of arguments, Ld. Counsel for the applicant referred to a press release issued by Ministry of Civil Aviation, Government of India, relating to the air travel between India and UAE as well as certain orders passed by the Hon'ble High Court in writ petition criminal No. 210 of 2020 titled as Rajesh Dhanda vs. CBI. The Counsel for the applicant is directed to send copies of these documents to this court vide E-mail during the course of the day. He is also directed to send the copies of these documents to the Ld. PP also vide E-mail.

Adjourned for clarification, if any, and for orders to

17.08.2020

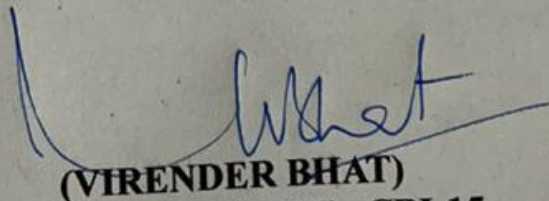
The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi as well as to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/16.08.2020

At 2:45 PM

In pursuance to the directions given to the Ld. Counsel for the applicant, he has sent copies of the requisite documents to this court vide E-mail and the same have been taken on record.



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ROUSE AVENUE DISTRICT COURT
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